

- (4) Statement\* (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts of the Central Cottage Industries Corporation Limited, New Delhi, for the year 1993-94.

[Placed in Library, See No. LT 7888/95]

- (5) Statement\* (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1993-94.

[Placed in Library See No. LT 7889/95]

#### Notification Under Apprentices Act, 1961. etc.

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) on behalf of SHRI P.A. SANGMA: Sir, I beg to lay on the Table.

- (1) A copy of the Notification No. S.O, 239(E) (Hindi and English versions) published in Gazette of India dated the 23th March, 1995 reconstituting with immediate effect the Central Apprenticeship Council and appointing the Union Minister of Labour/Minister of State for Labour, as its Chairman, the Union Minister of State for education/Deputy Minister for Education, Ministry of Human Resource Development as its Vice-Chairman and the persons mentioned in the notification as Members, together with a corrigendum thereto published in Notification No. S.O. 433(E) dated the 10th May, 1995, issued under sub-section (2) of section 24 of the Apprentices Act, 1961.

[Placed in Library. See No. LT 7890/95]

#### Annual Report and Review on the working of Rubber Board Kottayam for 1993-94 and statement showing reasons for delay in laying the papers etc.

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) on behalf of SHRI P. CHIDAMBARAM: Sir, I beg to lay on the Table-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 1993-94.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rubber Board, Kottayam, for the Year 1993-94.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT 7891/95]

- (3) A copy of the Annual Accounts (Hindi and English version) of the Rubber Board, Kottayam, for the year 1993-94, together with Audit Report thereon.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above

[Placed in Library. See No, LT 7892/95]

- (5) A copy of the Audit Report (Hindi and English versions) on the Pool Fund Accounts of the Coffee Board, Bangalore, for the period from the 1st January, 1993 to the 31st December, 1993.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above

[Placed in Library. See No. LT 7893/95]

- (7) Statement\* (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts of the Cashew Export Promotion Council of India, Cochin, for the year 1993-94.

[Placed in Library. See No. LT 7894/95]

- (8) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Tea Trading Corporation of India Limited, for the year

\* Annual Reports and Audited Accounts of the above Corporations were laid on the Table of the House on the 28th April, 1995.

[Sh. P. Chidambaram]

1993-94 within the stipulated period of nine months after the close of the Accounting year.

[Placed in Library. See No. 7895/95]

**Notification under Central Excise and Salt Act 1944 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKHARA MURTHY):  
Sir, I beg to lay on the Table -

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:-
- (i) G.S.R. 325(E) published in Gazette of India dated the 3rd April, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 35/95-CE, dated the 16th March, 1995.
  - (ii) G.S.R. 326(E) published in Gazette of India dated the 3rd April, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 36/95-CE, dated the 16th March, 1995.
  - (iii) G.S.R. 332(E) published in Gazette of India dated the 6th April, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 83/92-CE, dated the 16th September, 1992.
  - (iv) G.S.R. 333(E) published in Gazette of India dated the 6th April, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 47/95-CE, dated the 16th March, 1995.
  - (v) G.S.R. 334(E) published in Gazette of India dated the 7th April, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 35/95-CE, dated the 16th March, 1995.

(vi) G.S.R. 352(E) published in Gazette of India dated the 19th April 1995 together with an explanatory memorandum regarding exemption to sweet meats and snacks from the whole of the duty of excise leviable thereon.

(vii) G.S.R. 359(E) published in Gazette of India dated the 24th April, 1995 together with an explanatory memorandum making certain amendments in the Notifications mentioned in the table annexed thereto.

[Placed in Library. See No. Lt-7896/95]

- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
- (i) G.S.R. 308(E) published in Gazette of India dated the 31st March, 1995 together with an explanatory memorandum regarding exemption to materials imported into India, against the Value based Advance Licence, issued on or after the 1st April, 1995 in terms of Export and Import Policy, from the whole of the basic duty of customs leviable thereon.
  - (ii) G.S.R. 309(E) published in Gazette of India dated the 31st March, 1995 together with an explanatory memorandum regarding exemption to materials imported into India, against an Advance Licence, issued on or after the 1st April, 1995, from the whole of the basic duty of customs leviable thereon.
  - (iii) G.S.R. 335(E) published in Gazette of India dated the 7th April, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 50/95 Cus., dated the 16th March, 1995.
  - (iv) G.S.R. (E) published in Gazette of India dated the 17th April, 1995 together with an explanatory memorandum making certain amendments in the Notification No. 19/94 Cus., dated the 1st March, 1994.
  - (v) The Customs (Attachment of Property of Defaulters for recovery of Government Dues) Rules, 1995 published in Notification No. G.S.R.

\* Annual Reports and Audited Accounts of the above Corporations were laid on the Table of the House on the 28th April, 1995.